

Government were requested to furnish additional information on 25-2-81. Their reply is still awaited. On receipt of their reply the proposal for sanctioning the loan will be further processed.

### Overbridge/Subway in Ghaziabad

9365. PROF. AJIT KUMAR MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether a Railway signal workshop and a large number of Railway residential quarters have been built towards Vijay Nagar Colony in Ghaziabad;

(b) whether Railway workshop and colony are across Railway lines and there is no overbridge except small one at Railway station for use of persons living in that colony who have to cross Railway lines at the risk of their lives;

(c) whether existing Railway overbridge could not be used for vehicular traffic as also existing level crossing remain closed most of the time for vehicular traffic due to heavy railway traffic;

(d) whether it is proposed to construct overbridge or subway for use of vehicular traffic; and

(e) if so, when this bridge/subway is likely to be taken up and completed and if not, reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) The Signal workshop and Railway colonies etc. are served by a foot over-bridge across platforms and level crossings No. 153-C and 154-C.

(c) The existing bridge is a foot over-bridge meant for the use of pedestrians only. The level crossings

are opened/closed as required for operational purposes.

(d) No.

(e) Proposal for construction of road over/under-bridges in replacement of existing level crossings have to be sponsored by the State Government/Road Authorities together with an undertaking to bear about 50 per cent of the cost as per extent rules. No proposal for construction of a road over/underbridge in replacement of any of the level crossings in question has so far been sponsored by the State Government/Road Authority.

### Arrest of A.S.M., Sahebganj

9366. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the telegrams and representations by All India Station Masters' Association, Eastern Railway have been received regarding arrest of Shri B. C. Pal, Assistant Station Master, Sahebganj, Eastern Railway under National Security Act for his Trade Union activities; and

(b) if so, the reasons and justifications for arresting Shri Pal, President of All India Station Masters' Association, Howrah Division, Eastern Railway by applying N.S.A. to curb the Trade Union right?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) It is not Government's policy to take action against any railway employee merely because he belongs to any labour union or association. It is only for specific acts of omission and commission that a railway employee is taken up and that too after following the procedure laid down in

The All India Station Masters' Association is stated to have generally represented the case of employees alleged to have been victimised by the railway administration and in the course of this they also mentioned the case of Shri B. C. Pal.

Shri B. C. Pal ASM/Sahebganj was arrested in the context of his activities which attracted the provisions of the Indian Penal Code and it had nothing to do with his activities as an office bearer of the Association.

#### Upgradation of Train Examiners

9367. SHRI SURAJ BHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that in terms of Railway Board's No. E/NG/1/69/PM-1.30 dated 2nd July, 1970, all train examiners Grade Rs. 180-240(AS) as on 31st March, 1966, were upgraded to grade Rs. 205-280(AS) with effect from 1st April, 1966;

(b) whether it is also a fact that these persons were to be assigned seniority among themselves in order of their *inter se* seniority in the grade of Rs. 180-240(AS); and

(c) whether it is also a fact that according to this, all the promotions made/panel former after 1st April, 1966 and before 2nd July, 1979 in grade Rs. 205-280(AS), were to be null and void?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes. However, the correct Railway Board's letter number is E(NG)I/69PMI/130 dated 2-7-1970.

(b) Yes.

(c) No.

#### Karnataka Proposals for Electrification

9368. SHRI JANARDHANA POOJARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Karnataka Government have sent any proposal for electrification of some Railway track in the State;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) and (c) Do not arise.

#### Proposal to Extend C.G.H.S. facilities to employees of Delhi Administration

9369. SHRI JANARDHANA PAAJARY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have a proposal under their consideration to extend C.G.H.S. facilities to the employees of Delhi Administration;

(b) if so, when the decision is likely to be taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) to (c) A request from Delhi Administration to this regard is still under consideration as some further details in this regard are awaited from Delhi Administration.

#### Lottery system vis-a-vis sale of D.T.C. Tickets

9370. SHRI .. JANARDHANA POOJARYs Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the introduction of lottery system by DTC has increased